

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1397
TO BE ANSWERED ON 10th FEBRUARY, 2023**

JAGGERY UNITS IN TAMIL NADU

1397. SHRI A.K.P. CHINRAJ:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the list of sugarcane jaggery/palm jaggery units in the Namakkal, Salem, Erode, Karur districts of Tamil Nadu which are served with notice under Section 55 of Food Safety and Standards Act, 2006 for not installing CCTV Cameras in pursuance of the order of the Commissioner of Food Safety;
- (b) whether the Government has levied fine on sugarcane jaggery/palm jaggery units for not installing CCTV cameras;
- (c) if so, the details thereof, unit-wise and district-wise;
- (d) whether it is a fact that 18 tonnes of refined sugar were seized in the district of Namakkal for adulterating sugarcane jaggery/palm jaggery; and
- (e) if so, the details thereof and the action taken in this regard?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c) : Food Safety and Standards Authority of India (FSSAI) has informed the details of installation of CCTV in sugarcane/ palm jaggery units in Tamil Nadu in pursuance of the order of Commissioner of Food Safety as below:-

S. No	Name of the District	Total Number of Jaggery Units	Details of CCTV installation	Reasons for not installing CCTV Jaggery Units
1	Salem	228	194 installed, 34 not installed	34 Jaggery Units not functioning
2	Erode	54	All Units installed CCTV	--
3	Karur	3	All Units installed CCTV	--
4	Namakkal	115	109 installed, 06 not installed	06 Jaggery Units not functioning

Status of notice issued under Section 55:

S.No.	Name of the district	Total Number of Issued Notice under Section 55	Number of Units responded to the Notice	Number of Units not functional
1.	Salem	69	35	34
2.	Namakkal	14	8	6

(d) & (e): The implementation and enforcement of provisions under Food Safety and Standards (FSS) Act, 2006 and Rules and Regulations made primarily lies with the State/UT Governments. To ensure compliance with these provisions, State/UT Governments take up regular surveillance, monitoring and inspection activities and penal action is taken against the defaulting Food Business Operators (FBOs) as per the provisions of FSS Act, 2006, Rules and Regulations.

In Namakkal District, in the months of December 2022 & January 2023, total 16,100 Kgs of white sugar was seized and 18,540 Kgs of adulterated jaggery was seized.

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